

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 93 of 2011 &
IA 163 of 2011**

Dated: 24th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Kanan Devan Hills Plantation Co. P. Ltd & Ors.Appellant (s)
Versus
Kerala State Electricity Regulatory Commission & Ors.... Respondent (s)**

Counsel for the Appellant (s): Mr. Josph Kodianthara for R-1
Mr. M.P. Vinod
Counsel for the Respondent(s): Mr. Ramesh Babu For R-1
Mr. M.T. George for R-2

ORDER

The learned counsel for the respondent no.2 has filed the reply. The learned counsel for the appellant seeks two weeks time to file rejoinder. Accordingly, he is directed to file the same after serving copy on the other side. The learned counsel for the State Commission does not intend to file reply and will only be filing written submission after the hearing is completed. The learned counsel for the appellant undertakes to file the rejoinder by 12.12.2011. after serving copy on the other side.

Post the matter on **9.01.2012.**

**(P.S.Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

